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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 737 2007

ALLAHABAD THIS THE 28<sup>th</sup> DAY OF AUGUST, 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

Swatantra Lal, aged about 32 years,  
Son of Late Shri Khub Lal, Resident  
Of Village-Manni Pipara P.O. Chauri-  
Chaura District-Gorakhpur.

.....Applicant

By Advocate : Sri Rakesh Verma

Versus

1. Union of India through Secretary,  
Ministry of Defence,  
New Delhi.
2. The Chief Engineer (Air Force),  
Pin-900137 C/o 56 APO.
3. The Garrison Engineer,  
(Air Force), Gorakhpur.

.....Respondents

By Advocate : Shri Anil Dwivedi

O R D E R

This application is filed seeking direction to the respondents for consideration of compassionate appointment. The father of the applicant was died on 25.01.1998 leaving behind the widow and two sons.

2. The respondents have appeared and filed the counter affidavit. During the pendency of this OA the communication was received by the applicant on 16.05.2008 intimating that the vacancies are available against Mazdoor category (under compassionate appointment) and if the applicant is interested he may apply by giving his willingness to consider the same

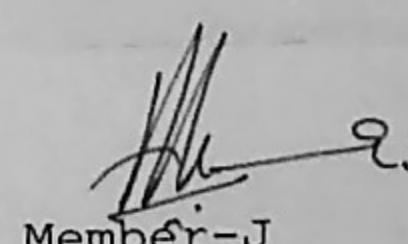


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by the respondent's authorities for further action in the matter. In view of this letter dated 16.05.2008 the learned counsel for the applicant states that the applicant has already approached the respondents and as such a suitable direction be issued to the respondents to consider the request of the applicant and pass an appropriate orders by the respondents for appointment of the applicant on compassionate grounds. The learned counsel for the respondents submits that the request of the applicant will be considered by the respondent authorities if the applicant found suitable in accordance with the norms of selection for compassionate appointment.

3. In view of the above on hearing the learned counsel for the parties the grievance of the applicant does not survive for consideration in this OA. Further the respondents are directed to consider the request of the applicant in accordance with law for compassionate appointment as expeditiously as possible within a period of three months from the date of receipt of a certified copy of this order.

4. With the above directions this OA is disposed of.  
No Costs.

  
Member-J

/ns/